

**Central Administrative Tribunal
Principal Bench**

RA No.252/2018
MA No.5089/2018
in
OA No. 1013/2017

This the 10th day of December, 2018

Hon'ble Mr. Pradeep Kumar, Member (A)

The Chief Medical Superintendent,
Northern Railway,
Divisional Hospital,
Delhi.

... Review Applicant

Versus

Sudhir Kumar Raman (age about 50 years),
S/o Shri Raghbir Singh,
Working as Reservation Supervisor,
Northern Railway, Computer Reservation Center,
Ghaziabad.
R/o H.No.A-409, Sector-9, Vijay Nagar,
Ghaziabad.

... Review Respondents

ORDER (By Circulation)

The instant OA is in respect of reimbursement of medical bills. It was allowed vide orders dated 03.08.2018. MA No.5089/2018 has been filed for seeking condonation of delay in seeking review of these orders. Delay is condoned. MA allowed.

2. It is noted that one another OA No.437/2014 for medical reimbursement was also allowed by the Tribunal vide order dated 18.02.2015 in almost similar circumstances. That OA was for the same disease and for the treatment at the same hospital wherein reimbursement was allowed.

3. In the instant OA also, the disease and the treating hospital and the respondents remain the same. The applicants in both these OAs were also working in the same department, i.e. Railways.

The instant OA was allowed keeping in view the merits of the instant case and the past precedent. No new point has been brought out in the RA.

4. In view of the foregoing, the order passed in OA No.1013/2017 stands and hence, the RA is dismissed.

(Pradeep Kumar)
Member (A)

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